

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 31.08.2015
Court No. : 3
Item No. : 42

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 7966 OF 2014
WITH PRAYER FOR INTERIM RELIEF

GHAZIABAD DEV. AUTHORITY

...PETITIONER

VERSUS

DEVENDRA KUMAR & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 06.07.2015 when the Court was pleased to pass the following order:

“Issue fresh notice to the unserved respondents by Speed Post, returnable on 31st August, 2015.
Dasti service, in addition, is permitted.
Served respondent may file counter affidavit in the meantime.”

Accordingly Show Cause notice issued to both the respondents on 16.07.2015 through speed post as well as dasti.

It is submitted that Counsel for the Petitioner has on 14.08.2015 filed Affidavit of dasti in respect of both the respondents. Service has been effected on both Respondents but no one has entered appearance on behalf of Respondent No. 2.

It is further submitted that Mr. Sudhir Kulshrestha, Advocate has on 10.08.2015 filed Vakalatnama and memo of appearance on behalf of Respondent No. 1 but no Counter Affidavit has been filed so far.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 27th day of August, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Devesh Kumar, Advocate

Mr. Sudhir Kulshrestha, Advocate

ASSISTANT REGISTRAR